

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 540 of 2020**

**IN THE MATTER OF:**

**Amsons Communication Pvt. Ltd.**

**...Appellant**

**Versus**

**ATS Estates Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Ritu Raj S. Jamwat, Advocate.**

**For Respondent: Mr. Neeraj Mattta and Mr. Rajesh Ranjan, Advocates.**

**O R D E R**  
**(Through Virtual Mode)**

**09.10.2020:** Pleadings have not been completed. Learned counsel for Respondent is granted extension of time by 10 days to file reply affidavit. Rejoinder thereto may be filed within 10 days thereof.

Written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsels for the parties alongwith their pleadings.

List the matter for admission (after notice) on **23<sup>rd</sup> November, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*am/gc*